

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. †579**

**TO BE ANSWERED ON WEDNESDAY, THE 20<sup>TH</sup> NOVEMBER,  
2019.**

**Pending Cases in Courts**

**†579. SHRI CHUNNI LAL SAHU:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has issued guidelines under the new policy for expeditious disposal of pending cases in courts of the country;**
- (b) if so, the details of the pending cases in Chhattisgarh and Madhya Pradesh during the last two years and the current year; and**
- (c) whether the reason behind the late disposal of the pending cases is the dearth of judges and if so, the details thereof?**

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a): No, sir. Disposal of pending cases in courts is within the domain of judiciary.

(b): As per data available on the National Judicial Data Grid (NJDG), cases pending in the States of Chhattisgarh and Madhya Pradesh during the last two years and the current year is as under:

<b>State</b>	<b>Cases</b>		<b>Cases</b>		<b>Cases</b>	
	<b>Pending</b>	<b>As</b>	<b>Pending</b>	<b>As</b>	<b>Pending</b>	<b>As</b>
	<b>on</b>		<b>on</b>		<b>on</b>	
	<b>31.12.2017</b>		<b>10.12.2018</b>		<b>14.11.2019</b>	

Chhattisgarh	2,72,888	2,57,782	2,75,552
Madhya Pradesh	13,25,053	13,70,355	14,20,515

Further, the details of pending cases as on date in the States of Chhattisgarh and Madhya Pradesh is given in **Annexure I & II** respectively.

(c): Timely disposal of cases in courts depends on several factors which, *inter-alia*, include availability of adequate number of judges, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witnesses and litigants and proper application of rules and procedures.

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## Details of Pending Cases in the State of Chhattisgarh (As on 14.11.2019)

S. No.	State	District wise Total Pendency of Chhattisgarh
1.	Balod	3705
2.	Balodabazar	10298
3.	Balrampur Ramanujganj	4898
4.	Bastar	5287
5.	Bemetara	4964
6.	Bilaspur	31652
7.	Dantewada	1834
8.	Dhamtari	5563
9.	Durg	38398
10.	Janjgir	11996
11.	Jashpur	3727
12.	Kanker	2306
13.	Kawardha	4798
14.	Kondagaon	1266
15.	Korba	13090
16.	Koriya	8139
17.	Mahasamund	11417
18.	Mungeli	5585
19.	Raigarh	18743
20.	Raipur	52690
21.	Rajnandgaon	14456
22.	Surajpur	9343
23.	Surguja	11397
	<b>Total</b>	<b>275552</b>

## Annexure – II

## Details of Pending Cases in the State of Madhya Pradesh (As on 14.11.2019)

S. No.	State	District wise Total Pendency of Madhya Pradesh
1.	Alirajpur	4614
2.	Anuppur	10605
3.	Ashoknagr	14341
4.	Balaghat	17181
5.	Barwani	9630
6.	Betul	18990
7.	Bhind	25927
8.	Bhopal	92125
9.	Burhanpur	8108
10.	Chhatarpur	24274
11.	Chhindwara	29084
12.	Damoh	19693
13.	Datia	12400
14.	Dewas	29413
15.	Dhar	32109
16.	Dindori	7268
17.	Guna	21181
18.	Gwalior	62656
19.	Harda	7060
20.	Hoshangabad	20355
21.	Indore	184904
22.	Jabalpur	99543
23.	Jhabua	9295
24.	Katni	25672
25.	Khandwa	14118
26.	Mandla	9938
27.	Mandleshwar	19584
28.	Mandsaur	29674
29.	Morena	36311
30.	Narsinghpur	16739
31.	Neemuch	15231
32.	Panna	9190
33.	Raisen	18836
34.	Rajgarh	23845
35.	Ratlam	30842
36.	Rewa	62410
37.	Sagar	41397
38.	Satna	43629

<b>39.</b>	<b>Sehore</b>	<b>16932</b>
<b>40.</b>	<b>Seoni</b>	<b>20418</b>
<b>41.</b>	<b>Shahdol</b>	<b>21214</b>
<b>42.</b>	<b>Shajapur</b>	<b>22691</b>
<b>43.</b>	<b>Sheopur</b>	<b>6833</b>
<b>44.</b>	<b>Shivpuri</b>	<b>19666</b>
<b>45.</b>	<b>Sidhi</b>	<b>22057</b>
<b>46.</b>	<b>Singrauli</b>	<b>27606</b>
<b>47.</b>	<b>Tikamgarh</b>	<b>21427</b>
<b>48.</b>	<b>Ujjain</b>	<b>52160</b>
<b>49.</b>	<b>Umaria</b>	<b>7066</b>
<b>50.</b>	<b>Vidisha</b>	<b>24273</b>
	<b>Total</b>	<b>1420515</b>

